



**తెలంగాణ రాజపత్రము**  
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**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

Under the Proviso to rule 97 of the Rules of Procedure and Conduct of Business in the Telangana Legislative Assembly, the Speaker has been pleased to order the Publication in the Telangana Gazette of the following Bill together with the Statement of Objects and Reasons relating thereto, and the Bill and the Statement of Objects and Reasons are accordingly Published for general information.

To be introduced in the Telangana Legislative Assembly.

**L.A. BILL No. 3 of 2019.****A BILL TO AUTHORISE WITHDRAWAL OF MONEYS FROM THE CONSOLIDATED FUND OF THE STATE OF TELANGANA FOR THE SERVICES OF A PART OF THE FINANCIAL YEAR COMMENCING ON THE 1<sup>ST</sup> APRIL, 2019.**

Be it enacted by the Legislature of the State of Telangana in the Seventieth year of the Republic of India as follows:-

Short title.

1. This Act may be called, The Telangana Appropriation (Vote-on-Account) Act, 2019.

Withdrawal of moneys from the Consolidated Fund of the State for a part of the financial year commencing on the 1<sup>st</sup> April, 2019.

2. The State Government may withdraw from the Consolidated Fund of the State of Telangana, for the financial year commencing on the 1<sup>st</sup> April, 2019, a sum not exceeding Ninty one thousand thirty six crores twenty nine lakhs ninty two thousand five hundred rupees, being moneys required to meet:-

(a) the grants made in advance by the Telangana Legislative Assembly for a part of the financial year commencing on the 1<sup>st</sup> April 2019, as set-forth, in column (3) of the Schedule; and

(b) the expenditure charged on the Consolidated Fund of the State of Telangana, for the same part of the same financial year, as set-forth in column (4) of the Schedule.

Appropriation.

3. The sums authorized to be withdrawn from the Consolidated Fund by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

**THE SCHEDULE**  
(See sections 2 and 3)

Demand Number	Services and Purposes	SUMS NOT EXCEEDING			
		Voted by the Legislative Assembly	Charged on the Consolidated Fund of the State	Total	
(1)	(2)	(3)	(4)	(5)	
		Rs.	Rs.	Rs.	
I.	State Legislature	Revenue	69,89,62,000	1,73,77,500	71,63,39,500
II.	Governor and Council of Ministers	Revenue	11,95,80,000	8,86,86,500	20,82,66,500
III.	Administration of Justice	Revenue	328,75,67,000	96,67,98,000	425,43,65,000
		Capital	18,98,06,000	- -	18,98,06,000
IV.	General Administration and Elections	Revenue	217,47,16,500	21,33,80,000	238,80,96,500
		Capital	1,25,24,500	- -	1,25,24,500
V.	Revenue, Registration and Relief	Revenue	949,06,14,000	- -	949,06,14,000
		Capital	32,30,000	- -	32,30,000
VI.	Excise Administration	Revenue	95,94,51,000	- -	95,94,51,000
		Capital	10,00,00,000	- -	10,00,00,000
VII.	Commercial Taxes Administration	Revenue	152,22,42,000	- -	152,22,42,000
		Capital	1,093,67,500	- -	1,093,67,500
VIII.	Transport Administration	Revenue	39,45,60,000	- -	39,45,60,000
		Capital	26,28,000	- -	26,28,000
IX.	Fiscal Administration, Planning, Surveys and Statistics	Revenue	6,884,59,85,500	6,440,14,00,000	13,324,73,85,500
		Capital	5,712,85,87,000	- -	5,712,85,87,000
		Loans	61,50,00,000	- -	61,50,00,000
		Public Debt	- -	4,133,49,46,500	4,133,49,46,500

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
X. Home Administration	Revenue	2115,83,88,500	- -	2115,83,88,500
	Capital	135,14,26,000	- -	135,14,26,000
	Loans	19,49,58,500	- -	19,49,58,500
XI. Roads and Buildings	Revenue	582,67,11,500	1,50,00,000	584,17,11,500
	Capital	450,76,59,000	19,46,00,000	470,22,59,000
	Loans	55,00,00,000	- -	55,00,00,000
XII. School Education	Revenue	4893,41,09,500	- -	4893,41,09,500
	Capital	61,08,82,500	- -	61,08,82,500
XIII. Higher Education	Revenue	938,22,18,000	- -	938,22,18,000
	Capital	20,20,18,500	- -	20,20,18,500
XIV. Technical Education	Revenue	190,46,37,500	- -	190,46,37,500
	Capital	6,99,92,000	- -	6,99,92,000
XV. Sports and Youth Services	Revenue	36,55,15,000	- -	36,55,15,000
	Capital	1,48,81,500	- -	1,48,81,500
XVI. Medical and Health	Revenue	2256,46,54,000	- -	2256,46,54,000
	Capital	141,63,49,000	- -	141,63,49,000
	Loans	251,60,00,000	- -	251,60,00,000
XVII. Municipal Administration and Urban Development	Revenue	1401,55,22,500	- -	1401,55,22,500
	Loans	625,25,00,000	- -	625,25,00,000
XVIII. Housing	Revenue	2043,55,65,000	- -	2043,55,65,000
	Loans	311,20,53,000	- -	311,20,53,000
XIX. Information and Public Relations	Revenue	121,34,61,500	- -	121,34,61,500
XX. Labour and Employment	Revenue	898,86,51,500	- -	898,86,51,500
	Capital	80,69,500	- -	80,69,500

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXI. Social Welfare	Revenue	6277,06,88,000	--	6277,06,88,000
	Capital	725,66,51,000	--	725,66,51,000
XXII. Tribal Welfare	Revenue	3240,23,24,500	--	3240,23,24,500
	Capital	1244,79,99,500	--	1244,79,99,500
XXIII. Backward Classes Welfare	Revenue	2209,01,30,000	--	2209,01,30,000
	Capital	52,49,26,500	--	52,49,26,500
	Loans	2,50,00,000	--	2,50,00,000
XXIV. Minority Welfare	Revenue	982,45,70,500	--	982,45,70,500
	Capital	19,50,45,000	--	19,50,45,000
XXV. Women, Child and Disabled Welfare	Revenue	810,65,13,000	--	810,65,13,000
	Capital	3,46,74,500	--	3,46,74,500
XXVI. Administration of Religious Endowments	Revenue	33,47,90,500	--	33,47,90,500
	Capital	25,94,500	--	25,94,500
XXVII. Agriculture	Revenue	7623,61,76,500	--	7623,61,76,500
	Capital	29,17,94,500	--	29,17,94,500
	Loans	18,25,63,500	--	18,25,63,500
XXVIII. Animal Husbandry and Fisheries	Revenue	269,41,61,000	--	269,41,61,000
	Capital	3,45,85,000	--	3,45,85,000
	Loans	329,61,19,000	--	329,61,19,000
XXIX. Forest, Science, Technology&Environment	Revenue	146,23,72,000	--	146,23,72,000
	Capital	2500,00,000	--	2500,00,000
XXX. Co-operation	Revenue	52,84,49,000	--	52,84,49,000

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXXI. Panchayat Raj	Revenue	1851,88,23,000	- -	1851,88,23,000
	Capital	964,42,67,000	- -	964,42,67,000
	Loans	1405,36,50,000	- -	1405,36,50,000
XXXII. Rural Development	Revenue	4958,30,77,000	- -	4958,30,77,000
	Capital	400,00,00,000	- -	400,00,00,000
XXXIII. Major and Medium Irrigation	Revenue	3503,57,26,500	- -	3503,57,26,500
	Capital	5147,39,01,500	13,46,14,500	5160,85,16,000
	Loans	1395,74,26,500	- -	1395,74,26,500
XXXIV. Minor Irrigation	Revenue	29,12,93,000	- -	29,12,93,000
	Capital	1159,70,37,500	1,00,00,000	1160,70,37,500
XXXV. Energy	Revenue	1888,45,99,500	- -	1888,45,99,500
	Loans	115,00,00,000	- -	115,00,00,000
XXXVI. Industries and Commerce	Revenue	184,58,17,500	- -	184,58,17,500
	Capital	13,36,25,500	- -	13,36,25,500
	Loans	43,95,00,000	- -	43,95,00,000
XXXVII. Tourism, Art and Culture	Revenue	29,37,61,500	- -	29,37,61,500
XXXVIII. Civil Supplies Administration	Revenue	917,97,62,000	- -	917,97,62,000
XXXIX. Information Technology and Communications	Revenue	34,96,23,000	- -	34,96,23,000
	Capital	12,32,46,500	- -	12,32,46,500
	Loans	18,05,00,000	- -	18,05,00,000
XL. Public Enterprises	Revenue	73,79,000	- -	73,79,000
Total		80298,61,89,500	10737,68,03,000	91036,29,92,500

## **STATEMENT OF OBJECTS AND REASONS**

The Bill is introduced in pursuance of article 206 of the Constitution of India to authorize the withdrawal, from the Consolidated Fund of the State of Telangana, of the moneys required to meet,-

(a) the grants made in advance by the Telangana Legislative Assembly for a part of the financial year commencing on the 1<sup>st</sup> April, 2019; and

(b) the expenditure charged on the said fund for the same part of the same financial year.

**K.CHANDRASEKHAR RAO,  
CHIEF MINISTER.**

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Appropriation (Vote-on-Account) Bill, 2019 after it is passed by both the Houses of the State Legislature, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

**K.CHANDRASEKHAR RAO,**  
CHIEF MINISTER.

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.